

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Original Application No.1231/93.

Shri A.G.Bhalerao.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri N.B.Nikam,  
Respondents by Shri Karkera.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 31.1.1994.

Heard Shri N.B.Nikam for the applicant and  
Shri Karkera for the Respondents. Though this matter is  
not on board, it has been taken up at the request of  
the counsel for the parties.

2. Shri Karkera for the Respondents states that  
though an inquiry was necessary in terms of Clause 9  
of the Circular dt. 5.9.1990 (Ex. 'A') to the  
application, such an inquiry has not been held for the  
alleged mis-conduct of the applicants for having  
committed theft of telephone wire running 19 Mtrs. The  
applicant has not been placed under suspension. The  
only direction that we will make at this stage is that  
the applicant may be reinstated with liberty to the  
Respondents to hold an inquiry in terms of Clause 9  
of the Circular dt. 15.9.1990 and pass orders of  
suspension <sup>if so advised</sup> ~~accordingly~~ <sup>accordingly</sup> ~~The application is disposed of on these~~  
~~lines.~~

(N.K.VERMA)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN